

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A.NOS.4-5

IN

CIVIL APPEAL NO.3303 OF 2008

STATE OF MAHARASHTRA

... APPELLANT

VERSUS

R.B. SHARMA & ANR.

... RESPONDENTS

O R D E R

Delay condoned in filing Restoration application.

Appeal restored.

I.A.Nos.4-5 are allowed accordingly.

.....J.
(DALVEER BHANDARI)

.....J.
(DEEPAK VERMA)

NEW DELHI;
15TH JULY, 2011